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NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 1431/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.11.2017

NAME OF THE PARTIES: Chryso India Pvt. Ltd  
V/s  
Pratibha Industries Ltd and Other 1

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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ORDER

CP No.1431 / I&BP/NCLT/MB/MAH/2017

The Petitioner Counsel having reported that the Bank maintaining the Account of the Operational Creditor has not issued the Certificate as envisaged under Section 9 of the Insolvency and Bankruptcy Code, 2016, it is hereby made clear that all citizens of the country are bound

by the statute governing the people of this country, therefore, the Bank is not exempted under the statute, whereby the respective Bank may issue Certificate as envisaged under the respective Section on creditor approaching the Bank.

List this matter for filing Certificate of Bank on 1.12.2017.

Sd/-

V. NALLASENAPATHY  
Member(Technical)

Sd/-

B. S. V. PRAKASH KUMAR  
Member (Judicial)